

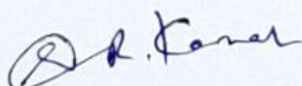
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
RAHI ELECTRONICS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	RAHI ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01.05.1997
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32100MH1997PTC107702
5.	Address of the registered office and principal office (if any) of corporate debtor	G-1, DEVRAJ BUILDING, S. V. ROAD, GOREGAON (WEST), MUMBAI, Maharashtra, India, 400062
6.	Date of closure of Insolvency Resolution Process	29.10.2024
7.	Liquidation commencement date of corporate debtor	Date of Order: 29.10.2024 (as per the NCLT Order dated 29.10.2024 in Company Petition No. IB-3042 / (MB)/C-III/2018). Date of Intimation to Liquidator: 06.11.2024 (The copy of the Order was received by the Liquidator only on 06.11.2024 through email)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rajesh Ramesh Kamath Registration Number: IBBI/IPA-001/IP-P-01606/2019-2020/12481
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 301 A Wing Green Gagan Near Lokhandwala, Akurli Road Kandivali East, Mumbai Suburban, Maharashtra, 400101 Reg. Email Id - iprrkamath@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address for Correspondence: Shop No. 76, Whispering Palms Shopping Center, Lokhandwala, Akurli Road, Kandivali East, Mumbai:- 400101 Email Id (Process specific) rahielectronics.liq@gmail.com
11.	Last date for submission of claims	06.12.2024

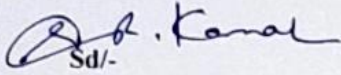
Notice is hereby given that the National Company Law Tribunal Mumbai Bench - III has ordered the commencement of liquidation of the **RAHI ELECTRONICS PRIVATE LIMITED** on **29.10.2024** of passing of order of liquidation under section 33 of the Code, however, the copy of the Order was received by the Liquidator only on **06.11.2024** through email.

The stakeholders of **RAHI ELECTRONICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **06.12.2024**, to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means in their respective forms. For applicable forms, please refer the website of IBBI at <https://www.ibbi.gov.in/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.


Sd/-

Rajesh Ramesh Kamath
Liquidator

In the matter of RAHI ELECTRONICS PRIVATE LIMITED

Reg. No. IBBI/1PA-001/IP-P-01606/2019-2020/12481

AFA Number: AA1/12481/02/30062025/107244

AFA Valid Upto: 30/06/2025

Date: 09.11.2024

Place: Mumbai

